

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
IB-512/ND/2020**

IN THE MATTER OF:

Mr. Durgesh Kumar Sharma

...PETITIONER

Vs.

M/s. North Rajasthan Buildwell Pvt. Ltd. & Anr.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 17.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the proxy counsel for the operational-creditor. Perused the paper book. Serve notice on the corporate-debtor within ten days. Post the matter to 04.03.2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**